

[Prof. S. Nurul Hasan]

intention to move for leave to introduce which was given by him in his letter dated 12-11-1974, the Deputy Speaker was pleased to observe that I owed a Statement to the House.

2. Shri Madhu Limaye's letter dated 12-11-1974 giving notice of his intention to move for leave to introduce a Bill with short title: "The Delhi Dramatic Performances Bill, 1974" was sent by the Lok Sabha Secretariat on 19-11-1974 to the Ministry of Education, Social Welfare and the Department of Culture where it was received on the same day. Due to a misunderstanding it did not reach the officer concerned. The Lok Sabha Secretariat made a further reference on the subject on 23-11-1974 which was received on 26-11-1974 and at the request of the Department of Culture, the Lok Sabha Secretariat was kind enough to send a copy of Shri Madhu Limaye's letter with enclosures, which was received by the concerned Section on 3-12-1974. There was thus time available for me to obtain the recommendation of the President to enable the Hon'ble Speaker to decide whether the Hon'ble Member could introduce the Bill on 13th December, 1974. Unfortunately, the officials concerned in the Department of Culture thought that since under Rule 65(3) notice for a period of one month would be needed after President's recommendation has been received and since the Session of the Lok Sabha was due to end much before, the President's recommendation could be obtained after the normal consultations with agencies concerned were completed.

3. I have no hesitation in saying that this impression of the Department was unjustified and the matter should have been dealt with expeditiously. For this lapse on the part of the Department, I express to the House and to the Hon'ble Member my sincere apology.

14.46 hrs.

**STATEMENT re. REINSTATEMENT OF EMPLOYEES OF ANTIBIOTICS PLANT OF INDIAN DRUGS AND PHARMACEUTICALS LTD., RISHIKESH**

MR. SPEAKER: Item No. 30. Shri K. R. Ganesh.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): Sir, I beg to lay a further statement regarding implementation of the award given by the Union Labour Minister about the reinstatement of some former employees of the Antibiotics Plant of Indian Drugs and Pharmaceuticals Limited, Rishikesh.

**STATEMENT**

I made a statement on the 11th instant on the matter raised by Smt. Parvati Krishnan on 19-11-74 under Rule 377 regarding the abnormal delay in the implementation of the award given by the Union Labour Minister regarding the re-instatement of some former employees of the Antibiotics Plant of IDPL, Rishikesh. I have since held a meeting on 19th instant in which Labour Minister, Smt. Parvathi Krishnan and Shri Paripoornanand Painuli, representatives of the Workers' Union and Management participated. With a view to implement the decision, instructions are being conveyed to the Management.

14 46-1/2 hrs.

**STATEMENT re. NDMC DUES TO DELHI MUNICIPAL CORPORATION**

MR. SPEAKER: Item No. 31. Shri Om Mehta.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I beg to lay a statement regarding NDMC dues to the Delhi Municipal Corporation.